



2026:AHC:12919

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 221 of 2026

Ram Dawan And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Adeel Ahmad Khan
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent-State and Sri Sudhir Bharti, learned counsel for the respondent no.3 and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent no.2-Tehsildar, Tehsil-Sadar, District Mahrajganj to decide the Case No.13635 of 2025, Computerized Case No.T202505470133635 expeditiously.
4. It is argued by counsel for the petitioners that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid case strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 19, 2026

Pramod Tripathi